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O.A. No. 776/2011

ORDER DATED 21st NOVEMBER, 2011

B.B. Jena Applicant
V/s.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri M. Basu, Ld. Counsel appearing for the applicant and Sri R.C. Behera, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. It is submitted by Sri Basu, Ld. Counsel appearing for the applicant that the applicant has already been relieved on 09.09.2011 in pursuance of the order of transfer dated 29.08.2011 and immediately on receipt of the order of transfer the applicant has submitted a representation dated 05.09.2011 (Annexure-A/2) to the Director General, Nehru Yuva Kendra Sangathan, New Delhi ventilating his grievance particularly in view of ~~he is~~ being physically handicapped. The said representation is still pending before Respondent No.2. Sri Basu, Ld. Counsel for the applicant submitted that, a direction may be issued to Respondent No. 2 to consider and dispose of the pending representation vide Annexure-A/2 with a speaking order within a stipulated period with intimation to the applicant.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case,

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Respondent No.2 is hereby directed to consider and dispose of the pending representation vide Annexure-A/2, as per Rules and communicate its decision within a period of two months from the date of receipt of copy of this order, under intimation to the applicant.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

Alka
JUDL. MEMBER

Leena
ADMN. MEMBER

K.B